

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
RAJESH CITYSPACES PRIVATE LIMITED OPERATING IN
REAL ESTATE INDUSTRY AT MUMBAI, MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Rajesh Cityspaces Private Limited; PAN: AAFCR9635L CIN: U70109MH2012PTC232929
2.	Address of the registered office	139, Seksaria Chambers, 2nd Floor, Nagindas Master Road, Fort, Mumbai- 400001.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Kailash Niwas 353-4A, RB Mehta Marg, Jaigayatri Co-op Housing Society, Sindhu Wadi, Ghatkopar East, Mumbai, Maharashtra 400077
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing - cirp.rajeshcity@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing - cirp.rajeshcity@gmail.com
10.	Last date for receipt of expression of interest	24.06.2026
11.	Date of issue of provisional list of prospective resolution applicants	25.06.2026
12.	Last date for submission of objections to provisional list	30.06.2026
13.	Date of issue of final list of prospective resolution applicants	01.07.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03.07.2026
15.	Last date for submission of resolution plans	18.07.2026
16.	Process email id to submit Expression of Interest	cirp.rajeshcity@gmail.com
17.	Details of corporate debtors' registration status as MSME	UDYAM-MH-19-0312018

Note: Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, you may access www.ibbi.gov.in

The process relating to invitation of Expression of Interest (EOI) and submission/consideration of Resolution Plans shall be subject to the grant of an extension of the CIRP period or restoration/revival of the CIRP process in terms of Regulation 40F of the CIRP Regulations by the Hon'ble NCLT.

A Vinod Tarachand Agrawal
RP - Rajesh Cityspaces Private Limited In CIRP
Reg. No. - IBBI/IPA-001/IP-P00641/2017-18/11090
AFA Validity - 30.06.2027
204, Wall Street-1, Near Gujarat College,
Ellisbridge, Ahmedabad -380006
Place: Ahmedabad
Date: 15.06.2026



IN THE COURT OF MOTOR ACCIDENT CLAIMS TRIBUNAL (SPECIAL SUBORDINATE JUDGE OF DHARMAPURI) MCOP.533/2024

Sivaperumal /Versus/-Petitioners
Universal Sompog General Insurance Company Limited,
No.103, First Akurdi Star MIDC Central Rd,Kondivta, Andheri East, Mumbai, Maharashtra 400093

--- 2nd Respondent

Notice

The above Petitioner has filed a petition under section 166 MV Act. The above Petitioner is posted on 10.07.2026 for your objection or counter if have any. Valid objection you may raise it in person or by a pleader before the Special Subordinate Judge of Dharmapuri at 10.30 am on that day otherwise the above said matter will be decided as exparte.

This notice is issued as per the order of the court.

Counsel for the Petitioner
K.TAMILARAJA, B.L.,
Advocate, Ms:558/2001,
Dharmapuri
Cell: 9443056185

PSPCL Punjab State Power Corporation Limited

Regd. Office: PSEB Head Office, The Mall, Patiala-147001

Corporate Identity Number: U40109PB2010SGC033813, GSTIN: 03AAFCP5120Q1ZC

OFFICE OF FINANCIAL ADVISOR, PSPCL, THE MALL, PATIALA

E-mail: finance-advisor@pspcl.in, Tel. No. 9646118057, 9646103355 www.pspcl.in

Notice Inviting Tender

RFP No. 01 Date 15-06-2026

Punjab State Power Corporation Limited (PSPCL) invites online bids, till 11.00 hrs. on 10-07-2026, for selection of Transaction Advisor cum Merchant Banker/Arranger for mobilization of Rs. 10,000 crore through proposed issuance of NCDs/bonds from all SEBI Registered 'Category-I' Merchant Bankers, whose registration is valid for at least last five financial years i.e., since 1st April 2021. More details on the Services are provided in the RFP document.

Availability of RFP documents	Can be downloaded from website https://eproc.punjab.gov.in from 16 th June, 2026 (zero date) onwards
Last date for submission of bids	11.00 hrs. on 10-07-2026
Opening of Technical bid	12.00 hrs. on 10-07-2026
Bid validity period	120 days from the date of opening
Pre-Bid Conference	Bidders interested to participate in the pre-bid meeting are required to get themselves registered by sending an email to Financial Advisor, PSPCL at finance-advisor@pspcl.in with name, designation and mobile numbers of persons interested to participate latest by 23 rd June, 2026 Date and time of Pre-Bid Conference shall be intimated by email.
Note: Corrigendum(s) & addendum, if any, shall be published on https://eproc.punjab.gov.in only.	
-sd Financial Advisor, PSPCL, Patiala C 652/26	
1079/12/2026-27/12332	

NOTICE

Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar of Companies, Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), PIN Code 122050, a Partnership Firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a Company limited by shares, The Principal objects of the Company are as follows:

To carry on the business of Retail sale of jewellery and imitation jewellery, Wholesale of precious metals and jewellery, Processing of Gold, Silver and related articles.

A copy of draft memorandum and articles of association of the proposed company may be inspected at the office at Shop No. 2, Ganga Complex, Near Tapal Naka, M.G. Road, Panvel 410206

Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), PIN Code 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

For and on behalf of MAYURA JEWELLERS

Sd/- Sd/-
Pankaj Madanlal Chaplot Pista Rajendra Chaplot
PAN: ADGPC3878H PAN: ACMPCB4
Partner Partner

Dated This 15 day of June, 2026

RANA SUGARS LIMITED

CIN: L15322CH1991PLC011537

Registered Office: SCO 49-50, Sector 8-C, Chandigarh- 160009

Website: www.ranasugars.com, E-mail: info@ranagroup.com

Tel: 0172-2540007, 2549217, 2541904, 2779585, 2773422, FAX: 0172-2546809

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Notice is hereby given that pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, the Company has opened another special window for a period of one year from 05th February, 2026 to 04th February, 2027 for transfer and dematerialisation ("demat") of Physical securities which were Sold/Purchased prior to 01st April, 2019. The shares lodged for transfer will be processed only in dematerialized form during this window and will be locked for a period of one year from the date of registration of transfer. The Special Window shall also be opened for such transfer requests which were submitted earlier and were rejected/returned/not attended to, due to the deficiency in the documents/process or otherwise prior to the deadline of 01st April, 2019.

Lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Investors may submit their request till 4th February, 2027 with our Registrar and Share Transfer Agent ("RTA"), at M/s Alankit Assignments Limited, 205-208 Anarkali Market, Jhandewala Extension, New Delhi-110055. Email: info@alankit.com, rta@alankit.com, Telephone No.: (011) 42541234.

During this period, the securities that are lodged for transfer shall be issued only in demat mode. Investors must have a demat account and provide its Client Master List ("CML"), along with the transfer documents and share certificates, while lodging the transfer request with RTA. Due process shall be followed for such transfer-cum-demat requests. Transfer request submitted after 4th February, 2027 will not be accepted by the RTA/Company.

For any further queries, you can contact our RTA at rta@alankit.com/telephone No.: (011) 42541234.

For Rana Sugars Limited

Date: 15th June, 2026 Sd/-
Place: Chandigarh Madhur Bain Singh
Company Secretary

Innova Rubbers Private Limited

CIN: U25110MH2000PTC123743

Registered Office : P.No. H-107, MIDC, Ambad, Nashik - 422010, Maharashtra, India

Before The National Company Law Tribunal Mumbai Bench - Court IV in Company Scheme Petition No. C.P.(CAA)/72/ MB/2026 In Company Scheme Application No. CA (CAA)/12/MB/2026 In The Matter Of The Companies Act, 2013 and in the matter of Scheme of Amalgamation of Vee Tee Auto Manufacturing Company Private Limited ("Transferor Company") with Innova Rubbers Private Limited ("Transferee Company") and their respective Shareholders and in the matter of Section 230 read with Section 232 read with section 66 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

Innova Rubbers Private Limited Transferee Company / the
(CIN: U25110MH2000PTC123743) Second Petitioner Company

NOTICE OF HEARING OF PETITION

NOTICE is hereby given that a Petition under Section 230 read with 232 of the Companies Act 2013 for an order sanctioning the Scheme of Amalgamation of Vee Tee Auto Manufacturing Company Private Limited ("Transferor Company" / "First Petitioner Company") with Innova Rubbers Private Limited ("Transferee Company" / "Second Petitioner Company") and their respective Shareholders, providing amalgamation of Transferor Company into and with the Transferee Company was admitted by the Hon'ble National Company Law Tribunal Mumbai Bench ("Hon'ble Tribunal") by its order dated June 4, 2026.

In terms of the directions of the Hon'ble Tribunal, notice is given that the said Petition is fixed for final hearing and final disposal before the Hon'ble Tribunal, Mumbai Bench on July 16, 2026. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's Professional, a notice of his/her intention, signed by him/her or his/her Professional, with his/her name and address, so as to reach the Petitioner's Professional and NCLT, Mumbai Bench, not later than two days before the date fixed for hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice.

A copy of the Petition along with all the Exhibits will be furnished by the Petitioner Company's Professional to any person requiring the same on payment of the prescribed charges for the same, upon a request made in writing not later than 2 (two) working days before the said date fixed for the final hearing of the said Petition.

CA Harshal C. Ruparelia SD/-
Professional for the Applicant Companies
ICAI Membership No. 160171
1804, 18th Floor, Anmol Pride,
Opp. Patel Auto, S.V. Road,
Goregaon (West), Mumbai - 400 104
Place : Nashik
Date : 15/06/2026

Anvild Rath - (0253) 2319272

TTK Prestige

Registered Office: Plot No.38, SIPCOT Industrial Complex, Hosur-635 126, TamilNadu
Tel: +91 04344 276544. E-mail: investorhelp@ttkprestige.com www.ttkprestige.com
CIN: L85110TZ1955PLC015049

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

In continuation of our newspaper advertisement published on April 17, 2026 and pursuant to SEBI Circular HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026 on **Ease of Doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities**, a Special Window has been opened by SEBI for a period of one year, from **February 05, 2026 till February 04, 2027** for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019 which also includes such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise.

During this period, the securities that are transferred shall be issued only in demat mode and shall have a lock-in period of one year from the date of registration of transfer. Further the cases involving the dispute between the transferor and transferee, and securities which have been transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window.

The Shareholders are hereby encouraged to take advantage of this opportunity and submit the relevant documents mentioned in the said circular with our RTA - KFin Technologies Limited, Unit: TTK Prestige Limited, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032
Email: einward_ris@kfinctech.com.
For accessing the said circular scan the QR code:

Place: Bangalore For TTK Prestige Limited
Date: 14th June, 2026 MANJULA K V
Company Secretary & Compliance Officer

TTK Healthcare Limited

Regd. Office : No.6, Cathedral Road, Chennai 600 086
CIN: L24231TN1958PLC003647 | Website: www.ttkhealthcare.com
Email ID: investorcare@ttkhealthcare.com | Telephone: 044 28116108/09/10

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SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

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The Shareholders are hereby encouraged to take advantage of this opportunity and submit the relevant documents mentioned in the said circular with our RTA M/S Data Software Research Co. Pvt. Ltd. In case of any assistance please write to investorcare@ttkhealthcare.com / ttk.healthcare@dsrc-cid.in.

Place : Chennai For TTK Healthcare Limited
Date : June 15, 2026 GOWRY JAISHANKAR
DGM - Legal & Company Secretary

Public Notice

Notice is hereby given that Meenal Suresh Agarwal who is a member of the Crystal Plaza Premises Co-Operative Society Ltd having its address at Plot No B4 and B5, bearing CTS No 613, 614 and 650/2, Village Oshiwari, Taluka-Andheri, New Link Road, Andheri West, Mumbai, 400053 has passed away in Pune on 23.01.2025. Meenal Suresh Agarwal held Unit No. 610 in the "C" Wing of the building Crystal Plaza. Mr. Ayush Suresh Agarwal, being the brother and legal heir of Late Meenal Suresh Agarwal and beneficiary of the said Unit under her Last Will and Testament dated 18.03.2023, has made an application to the society for the transfer of the shares and interest held by the deceased member to his name.

I hereby invite claims or objections from the heir/s or other claimant/s to the transfer of shares and interest held by the deceased member in the aforesaid Unit within a period of 14 days from the publication of this notice to be registered at 2B, D-Wing, Ground Floor, Crystal Plaza, New Link Road, Andheri (W), Mumbai-400 053 with documentary evidence in support of said claims. If no claims are received within the stipulated period, the society shall be free to transmit the share and interest held by the deceased member to the name of the aforesaid heir by following the procedure laid down under the bye laws adopted by the society.

BHAVYA N. JAIN (Advocate)
Email: Bhavyajain@gmail.com
Ph: 022-26733448 / 9819683643
Place: Mumbai Date: 15.06.2026

Date: 15-06-2026 Issued By:
Place: Mumbai Adv. Alpesh Gurav
Mobile: 9920483923
Email: billionairesadvocacy@gmail.com

Public Notice

Notice is hereby given to the public at large that Late Mr. Prabhakar Gajanan Athavale and Mr. Manoj Prabhakar Athavale were the joint owners of Flat No. 306, Atria-B, Akurdi Niharika Complex, Saiwadi, N. S. Phadke Marg, Andheri (East), Mumbai - 400069, together with 5 (Five) equity shares of ₹ 50/- each bearing Distinctive Nos. 086 to 090 under Share Certificate No. 18 issued by the concerned Cooperative Housing Society. Late Mr. Prabhakar Gajanan Athavale died on 18.06.2017.

Upon his demise, his legal heirs were: 1.Smt. Pratibha Prabhakar Athavale - Wife 2.Mrs. Devasree Deodatta Karve - Married Daughter 3.Mr. Manoj Prabhakar Athavale - Son Thereafter, Smt. Pratibha Prabhakar Athavale and Mrs. Devasree Deodatta Karve have, by duly executed and registered Release Deeds dated 26.03.2026, released and relinquished all their respective rights, title, interest and claims in the said property in favour of Mr. Manoj Prabhakar Athavale. Accordingly, Mr. Manoj Prabhakar Athavale claims to be the sole and absolute owner of the said Flat No. 306 and the shares appurtenant thereto.

Any person, institution, bank, financial institution, company, authority or entity having any claim, right, title, interest, share, charge, mortgage, lien, inheritance claim, objection or demand of whatsoever nature in respect of the said flat and/or shares is hereby required to make the same known in writing, together with supporting documentary evidence, to the undersigned within 15 (Fifteen) days from the date of publication of this Notice.

Failing which, it shall be presumed that no person has any claim, objection or interest in respect of the said property and shares, and thereafter the claim of Mr. Manoj Prabhakar Athavale as sole owner shall be acted upon. Any claim received thereafter shall be treated as having been waived and/or abandoned.

Date: 15-06-2026 Issued By:
Place: Mumbai Adv. Alpesh Gurav
Mobile: 9920483923
Email: billionairesadvocacy@gmail.com

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I hereby invite claims or objections from the heir/s or other claimant/s to the transfer of shares and interest held by the deceased member in the aforesaid Unit within a period of 14 days from the publication of this notice to be registered at 2B, D-Wing, Ground Floor, Crystal Plaza, New Link Road, Andheri (W), Mumbai-400 053 with documentary evidence in support of said claims. If no claims are received within the stipulated period, the society shall be free to transmit the share and interest held by the deceased member to the name of the aforesaid heir by following the procedure laid down under the bye laws adopted by the society.

BHAVYA N. JAIN (Advocate)
Email: Bhavyajain@gmail.com
Ph: 022-26733448 / 9819683643
Place: Mumbai Date: 15.06.2026

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Email: Bhavyajain@gmail.com
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Email: Bhavyajain@gmail.com
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Place: Mumbai Date: 15.06.2026

Date: 15-06-2026 Issued By:
Place: Mumbai Adv. Alpesh Gurav
Mobile: 9920483923
Email: billionairesadvocacy@gmail.com

Public Notice

JUBLANT PHARMOVA LIMITED

Registered Office: 1-A, Sector 16-A, Noida-201301, Uttar Pradesh, India.

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Sr. No.	Folio No.	Name of Company	Cert. No.	Dist. No. Shares	No of Shares	FV (RS)
1.	14064	Jubilant Organosys Ltd	42110	24143255 to 24143311	57	5
2.	S-90529	Vam Organics and Chemicals Ltd	11290	5298017 to 5298064	48	10

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s].

Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents Alankit House 4E/2 Jhandewala Extension, New Delhi- 110055. Tel: 011-42541234 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Place: MUMBAI
DATE: 15/6/2026 Name of the Holder(s): SHYAM GOBINDRAM SHROFF.

West Bengal State Electricity Distribution Company Limited

(A Govt. of West Bengal Enterprise)

Regd. Office : Vidyut Bhavan, Block-DJ, Sector-II, Bidhanagar, Kolkata-700 091
CIN : U40109WB2007SGC113473, www.wbseidcl.in

The Chief Engineer, Procurement & Contracts Dept., WBSEIDCL invites e-Tender followed by Reverse Auction (Tender-cum-Auction) with H1 elimination process from original manufacturers only for manufacture, testing, supply and delivery of the following items:

Sl. No.	Tender Notice No. & Description of Items	Tendered Qty. (in KM)	Estimated Value (₹ in Cr.)
1.	P-05/2026-27/PC-III/1.1KV/XLPE L.T. (1.1 KV) XLPE Insulated PVC Sheathed Armoured Aluminium Cable of following sizes:		
i)	1.1KV, 4 core X 50 sq. mm. Cable	200	6.80
ii)	1.1KV, 4 core X 120 sq. mm. Cable	200	14.78
iii)	1.1KV, 4 core X 185 sq. mm. Cable	150	16.70
iv)	1.1KV, 4 core X 300 sq. mm. Cable	85	15.13
v)	1.1KV, 4 core X 400 sq. mm. Cable	40	9.05
vi)	1.1KV, 1 core X 630 sq. mm. Cable	21	2.10
Total			64.56 Cr.

ICA: T10136(3)/2026
For details, visit https://wbtdenders.gov.in & www.wbseidcl.in

TTK Prestige

Registered Office: Plot No.38, SIPCOT Industrial Complex, Hosur-635 126, TamilNadu
Tel: +91 04344 276544. E-mail: investorhelp@ttkprestige.com www.ttkprestige.com
CIN: L85110TZ1955PLC015049

NOTICE TO SHAREHOLDERS

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In continuation of our newspaper advertisement published on April 17, 2026 and pursuant to SEBI Circular HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026 on **Ease of Doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities**, a Special Window has been opened by SEBI for a period of one year, from **February 05, 2026 till February 04, 2027** for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019 which also includes such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise.

During this period, the securities that are transferred shall be issued only in demat mode and shall have a lock-in period of one year from the date of registration of transfer. Further the cases involving the dispute between the transferor and transferee, and securities which have been transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window.

The Shareholders are hereby encouraged to take advantage of this opportunity and submit the relevant documents mentioned in the said circular with our RTA - KFin Technologies Limited, Unit: TTK Prestige Limited, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032
Email: einward_ris@kfinctech.com.
For accessing the said circular scan the QR code:

Place: Bangalore For TTK Prestige Limited
Date: 14th June, 2026 MANJULA K V
Company Secretary & Compliance Officer

Public Notice

Notice is hereby given to the public at large that Late Mr. Prabhakar Gajanan Athavale and Mr. Manoj Prabhakar Athavale were the joint owners of Flat No. 306, Atria-B, Akurdi Niharika Complex, Saiwadi, N. S. Phadke Marg, Andheri (East), Mumbai - 400069, together with 5 (Five) equity shares of ₹ 50/- each bearing Distinctive Nos. 086 to 090 under Share Certificate No. 18 issued by the concerned Cooperative Housing Society. Late Mr. Prabhakar Gajanan Athavale died on 18.06.2017.

Upon his demise, his legal heirs were: 1.Smt. Pratibha Prabhakar Athavale - Wife 2.Mrs. Devasree Deodatta Karve - Married Daughter 3.Mr. Manoj Prabhakar Athavale - Son Thereafter, Smt. Pratibha Prabhakar Athavale and Mrs. Devasree Deodatta Karve have, by duly executed and registered Release Deeds dated 26.03.2026, released and relinquished all their respective rights, title, interest and claims in the said property in favour of Mr. Manoj Prabhakar Athavale. Accordingly, Mr. Manoj Prabhakar Athavale claims to be the sole and absolute owner of the said Flat No. 306 and the shares appurtenant thereto.

Any person, institution, bank, financial institution, company, authority or entity having any claim, right, title, interest, share, charge, mortgage, lien, inheritance claim, objection or demand of whatsoever nature in respect of the said flat and/or shares is hereby required to make the same known in writing, together with supporting documentary evidence, to the undersigned within 15 (Fifteen) days from the date of publication of this Notice.

Failing which, it shall be presumed that no person has any claim, objection or interest in respect of the said property and shares, and thereafter the claim of Mr. Manoj Prabhakar Athavale as sole owner shall be acted upon. Any claim received thereafter shall be treated as having been waived and/or abandoned.

Date: 15-06-2026 Issued By:
Place: Mumbai Adv. Alpesh Gurav
Mobile: 9920483923
Email: billionairesadvocacy@gmail.com

Public Notice

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Any person, institution, bank, financial institution, company, authority or entity having any claim, right, title, interest, share, charge, mortgage, lien, inheritance claim, objection or demand of whatsoever nature in respect of the said flat and/or shares is hereby required to make the same known in writing, together with supporting documentary evidence, to the undersigned within 15 (Fifteen) days from the date of publication of this Notice.

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Any person, institution, bank, financial institution, company, authority or entity having any claim, right, title, interest, share, charge, mortgage, lien, inheritance claim, objection or demand of whatsoever nature in respect of the said flat and/or shares is hereby required to make the same known in writing, together with supporting documentary evidence, to the undersigned within 15 (Fifteen) days from the date of publication of this Notice.

Failing which, it shall be presumed that no person has any claim, objection or interest in respect of the said property and shares, and thereafter the claim of Mr. Manoj Prabhakar Athavale as sole owner shall be acted upon. Any claim received thereafter shall be treated as having been waived and/or abandoned.

Date: 15-06-2026 Issued By:
Place: Mumbai Adv. Alpesh Gurav
Mobile: 9920483923
Email: billionairesadvocacy@gmail.com

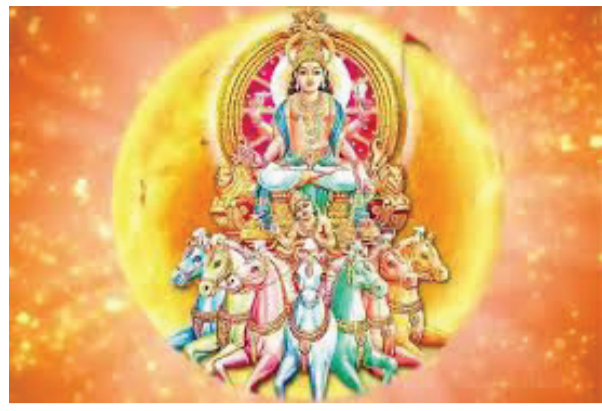
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Any person, institution, bank, financial institution, company, authority or entity having any claim, right, title, interest, share, charge, mortgage, lien, inheritance claim, objection or demand of whatsoever nature in respect of the said flat and/or shares is hereby required to make the same known in writing, together with supporting documentary evidence, to the undersigned within 15 (Fifteen) days from the date of publication of this Notice.

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भानु सप्तमीच्या दिवशी गूळ, तांदूळ, गहू, तांबे, माणिक रत्न, लाल फुले इत्यादी वस्तूंचे दान करणे अत्यंत शुभ मानले जाते. या दिवशी वस्तूंचे दान केल्यास आर्थिक संकटातून मुक्ती मिळते असे मानले जाते. तसेच व्यक्तीला आदरही मिळतो. याशिवाय या दिवशी गंगा स्नान करणेही खूप शुभ मानले जाते.

भानु सप्तमीला सूर्यदोष दूर करण्यासाठी आणि सूर्याला बळ देण्यासाठी ब्रह्म मुहूर्तावर स्नान करावे. त्यानंतर, सूर्य उगवल्यावर तांब्याच्या भांड्यात पाणी भरा, त्यात लाल चंदन, लाल जास्वंदाचे फूल आणि गूळ घाला.

सूर्य मंत्र ओम घृणी: सूर्याय नमः चा जप करा आणि सूर्यदेवाला जल अर्पण करा. या उपायाने सूर्य दोष नाहीसा होईल.

तसेच तुम्ही आणखी एका मंत्राचा जप करू शकता.

मंत्र- एहि सूर्य सहस्रांशो तेजोराशे जगत्पते। अनुकम्प्य मां देवी गृहाणार्थं दिवाकर।।

ॐ भूर्भुवः स्वः तत्सवितुर्वरेण्यं भर्गो देवस्यः धीमहि धियो यो नः प्रचोदयात्।।

सूर्याला बळकटी देण्यासाठी, भानु सप्तमीला, लाल चंदनाच्या माळेने सूर्याच्या बीज मंत्राचा जप करा. सूर्यदोष दूर करण्यासाठी भानु सप्तमीला गहू, गूळ, लाल कपडे, लाल चंदन, तांबे, तूप, लाल गाय, लाल फळे, सोने इत्यादी दान करा.

भानु सप्तमी व्रत पद्धत सकाळी स्नान करून स्वच्छ वस्त्रे परिधान करून सूर्यदेवाला लाल फुले, चंदन, अखंड मिश्रित जल अर्पण करावे. यानंतर आदित्य हृदय स्तोत्र किंवा सूर्य चालीसा पठण करावे. त्यानंतर सूर्यदेवाच्या मंत्राचा जप करावा. तसेच, सूर्यदेवाची आराधना करून सुखी व आनंदी जीवनाचा आशीर्वाद मागावा. फळे खावी. मीठ सेवन करू नका. काही लोक सूर्योदयानंतरच पारण करतात तर काही लोक दुसऱ्या दिवशी सूर्योदयानंतर पारण करतात.

सूर्याची पूजा करताना या मंत्राचा जप करावा
ॐ मित्राय नमः, ॐ ख्ये नमः, ॐ सूर्याय नमः, ॐ भानवे नमः, ॐ खाग्या नमः, ॐ षष्ठी नमः, ॐ हिरन्यागर्भाय नमः, ॐ मरीचे नमः, ॐ सवित्रे नमः, ॐ आर्काया नमः,

टीप- या लेखात सांगितलेले उपाय, सल्ले हे केवळ धार्मिक श्रद्धांवर आधारित असून दै. 'नवाकाल' त्याचे समर्थन करत नाही.

प्रत्येक महिन्याच्या शुक्ल पक्षाच्या सप्तमी तिथीला भानुसप्तमी साजरी केली जाते. भानु सप्तमीच्या दिवशी सूर्यदेवाची उपासना करून काही गोष्टींचे दान करावे, अशी धार्मिक श्रद्धा आहे. भगवान सूर्याचे दुसरे नाव भानु आहे. भानु सप्तमीचा दिवस सूर्यदेवाच्या उपासनेसाठी अत्यंत शुभ मानला जातो. भक्तीभावाने आणि रवऱ्या भक्तीने सूर्याची उपासना करणाऱ्या भक्तांना आरोग्य आणि समृद्धी लाभते, असे म्हटले जाते. पंचांगानुसार, या महिन्यात निज ज्येष्ठ महिन्याच्या शुक्ल पक्षाची सप्तमी तिथी रविवार २१ जून रोजी येत आहे. रविवार हा सूर्यदेवाच्या उपासनेचा वार आहे. त्यामुळे हा दिवस अत्यंत शुभ मानला जातो. या दिवशी सूर्याची पूजा करण्याची परंपरा आहे. या दिवशी ग्रहांचा राजा सूर्यदेवाची पूजा, जप-तप आणि दान केल्याने पुण्य मिळते आणि जीवनात यश-प्रगतीसोबतच सकारात्मकता वाढते, अशी धार्मिक श्रद्धा आहे.

ॐ आदिनाथाय नमः, ॐ भास्कराय नमः
ॐ श्री सवितसूर्यनारायणा नमः

सूर्याला बळकटी देण्यासाठी, भानु सप्तमीला, लाल चंदनाच्या माळेने सूर्याच्या बीज मंत्राचा जप करा. सूर्यदोष दूर करण्यासाठी भानु सप्तमीला गहू, गूळ, लाल कपडे, लाल चंदन, तांबे, तूप, लाल गाय, लाल फळे, सोने इत्यादी दान करा.

भानु सप्तमीच्या दिवशी सूर्यदेवाची पूजा करण्याचा नियम आहे. सूर्यदेवाच्या कृपेने माणूस निरोगी आणि आनंदी राहतो. या दिवशी लोक भानु सप्तमीचे व्रत देखील ठेवतात. यामध्ये मीठ वापरण्यास मनाई आहे.

सूर्याच्या अशुभ प्रभावापासून बचाव करण्यासाठी, तांब्याच्या अंगठीत माणिक किंवा सूर्यत्रंज घाला. सूर्याच्या शुभ प्रभावासाठी, ११ रविवारी सूर्यस्नान करा. खाण्यासाठी तांब्याचा चमचा वापरा. रविवारी मीठ न खाणे चांगले होईल. रविवारी दही आणि भात खा.

तुमच्या कुंडलीत सूर्य कमकुवत असेल तर दररोज तुळशीच्या झाडाजवळ दिवा लावावा. याने तुम्हाला फायदा होईल.

या दिवशी काही वस्तूंचे दान केल्यास पित्यासोबतच विघडलेले नाते सुधारते आणि अपार कीर्ती प्राप्त होते. आठवड्यातील सात दिवसांपैकी रविवार हा सूर्यदेवाला समर्पित आहे. सनातन धर्मात सूर्यदेवाच्या उपासनेला विशेष महत्त्व आहे. असे म्हटले जाते की, जर एखाद्या व्यक्तीला कुष्ठरोग आणि त्वचारोगापासून मुक्ती मिळवायची असेल तर त्याने सूर्यदेवाची पूजा करावी. पौराणिक मान्यतेनुसार, भगवान श्रीकृष्णाच्या पुत्रांसाठी सूर्यदेवाची पूजा केली होती. त्यामुळे त्याची कुष्ठरोगातून सुटका झाली. जर एखाद्या व्यक्तीच्या कुंडलीत सूर्य कमजोर असेल, तर ज्योतिषांकडून सूर्याला बल देण्यासाठी सूर्यनारायणाची पूजा करण्याचा सल्ला देण्यात येतो.

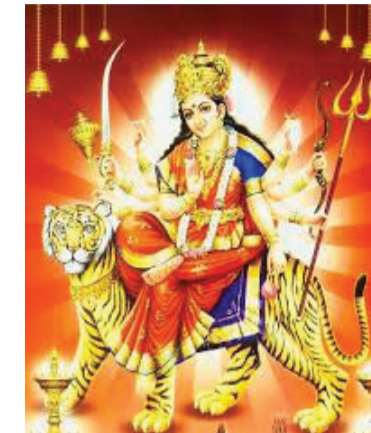
हिंदू धर्मात सूर्यदेवाची विशेष महत्त्व दिले जाते. धार्मिक ग्रंथांनुसार, दुर्गाष्टमीचा दिवस दुर्गा देवीला समर्पित आहे.

दुर्गाष्टमीच्या दिवशी दुर्गा देवीची पूजा केली जाते. या दिवशी दुर्गा देवीची पूजा केल्यामुळे तुमच्या मनातील सर्व इच्छा पूर्ण होतात. मासिक दुर्गाष्टमीच्या दिवशी दुर्गा देवीच्यापूजेमध्ये काही विशेष गोष्टींचा समावेश केल्यामुळे तुम्हाला अधिक फायदा होतो. तुमच्या आयुष्यामधील महत्त्वाच्या कामांमध्ये अडथळे निर्माण होत असतील आणि प्रगती होत नसेल तर तुम्ही मासिक दुर्गाष्टमीच्या दिवशी या गोष्टी केल्यामुळे सर्व समस्या दूर होण्यास मदत होते.

दुर्गाष्टमीच्या दिवशी तुमच्या मनामधील विचार सकारात्मक ठेवा. या महिन्यात निज ज्येष्ठ महिन्याच्या शुक्ल पक्षाची अष्टमी तिथी सोमवार २२ जून रोजी येत आहे. मासिक दुर्गाष्टमीच्या दिवशी, सर्वप्रथम सकाळी लवकर उठून स्नान करा आणि स्वच्छ कपडे घाला.

पूजास्थळ स्वच्छ करा आणि माँ दुर्गेची मूर्ती किंवा चित्र स्थापित करा. पूजा साहित्यात लाल फुले, चंदन, धूप, दिवा, नैवेद्य, नारळ, फळे, पंचामृत इत्यादींचा समावेश करा.

दुर्गा चालीसा, दुर्गा सप्तशती, सिद्ध कुंजिका स्तोत्र इत्यादींचे पठण करा. पूजा करताना, ओम ऐम ह्रीम क्लीम चामुंडाये



दुर्गाष्टमीचे उपाय...

विच्छे या मंत्राचा १०८ वेळा जप करा. धूप, दिवे लावा आणि दुर्गा मातेची आरती करा आणि प्रसाद वाटा.

दुसऱ्या दिवशी, ब्राह्मणांना किंवा गरजूंना जेवण देऊन उपवास संपवा. दुर्गा मातेच्या पूजेमध्ये या गोष्टींचा समावेश करा.

आई दुर्गाला लाल फुले खूप आवडतात. तुम्ही दुर्गा देवीला गुलाब, जास्वंद किंवा कोणतेही लाल फूल अर्पण करावे.

मासिक दुर्गाष्टमी हा दिवस केवळ धार्मिक विधींचा नसून स्वतःकडे बघण्याचाही आहे. उपवास आणि ध्यान केल्यामुळे मनाची एकाग्रता वाढते. यामुळे मनातील भीती आणि असुरक्षितता कमी होऊन एक प्रकारचे भावनिक बळ मिळते.

आई अंबेला लाल चुनरी अर्पण करणे खूप शुभ मानले जाते. तसेच बांगड्या, बिंदी, सिंदूर इत्यादी मेकअपच्या वस्तू अर्पण करा.

देवी अंबेला फळे आणि मिठाई अर्पण करावी.

पंचामृत हे अतिशय पवित्र मानले जाते. तुम्ही दूध, दही, तूप, मध आणि गंगाजल मिसळून पंचामृत बनवू शकता आणि ते देवी अंबेला अर्पण करू शकता.

दुर्गा देवीच्या पूजेदरम्यान दिवा आणि धूप लावणे खूप शुभ आहे.

अष्टमीच्या दिवशी स्वच्छ राहणे, घरातील देवारा नीट ठेवणे आणि मनोभावे दिवा लावणे महत्त्वाचे आहे. उपायापेक्षा तुमची श्रद्धा जास्त फलदायी ठरते. शक्य असल्यास कन्या पूजन केल्याने देवीचा आशीर्वाद मिळतो असे मानले जाते.

दुर्गा देवीच्या पूजेदरम्यान दुर्गा चालीसा किंवा दुर्गा सप्तशतीचे पठण करावे.

आजच्या काळात धावपळीमुळे रिलेशनमध्ये ताण-तणाव निर्माण होतो. अशा वेळी देवीला लाल चुनरी अर्पण करून सर्व मंगल मांगल्या या मंत्राचा जप केल्याने मनाला शांती मिळते आणि घरातील वातावरण सुधारते. अनेक वर्षांपासून चालत आलेली ही परंपरा सकारात्मक ऊर्जा निर्माण करते. पैशांची गुंतवणूक किंवा वाढते खर्च यामुळे येणारा मानसिक दबाव कमी करण्यासाठी देवीच्या पूजेत पाच पांढऱ्या कवड्यांचा वापर करणे शुभ मानले जाते. पूजेनंतर या कवड्या तिजोरीत ठेवल्याने धनलाभ होतो आणि कर्जातून सुटका मिळते, अशी भाविकांची श्रद्धा आहे.

भारत नगरात म्हाडा स्वरचर्चा पाण्याचे मीटर लावणार! लारवांचा भुर्दंड

मुंबई

वांद्रे (पूर्व) येथील भारत नगरातील रहिवाशांच्या सोयीसाठी म्हाडा प्राधिकरण स्वःखर्चाने स्वतंत्र असे पिण्याच्या पाण्याचे मीटर लावणार आहे. हा लाखो रुपयांचा आर्थिक भुर्दंड म्हाडाला सहन करावा लागणार आहे.

एका अधिकाऱ्याने दिलेल्या माहितीनुसार भारत नगरमध्ये शेकडो चाळींची वसाहत म्हाडाच्या जमिनीवर वसलेली आहे. या वसाहतीत जवळपास एक हजार नळ जोडण्या आहेत. मात्र पिण्याच्या पाण्याचा मीटर म्हाडाच्या नावे असल्याने येथील रहिवाशांच्या पाणी बिलांची लाखो रुपयांची रक्कम म्हाडा पालिकेला अदा करत आली आहे. परंतु स्थानिक रहिवासी पाणी बिलांची रक्कम म्हाडाला देण्यास टाळाटाळ करत आले आहेत. वर्षानुवर्षांची कोट्यवधी रुपयांची थकबाकी म्हाडाच्या तिजोरीत जमा होत नसल्याचे चित्र आहे. म्हणून येथील चाळ कमिटीच्या नावे पाण्याचे मीटर लावण्यात यावेत आणि पाण्याची बिले रहिवाशांकडून वसूल केली जावीत, असा पर्याय म्हाडा पालिकेसमोर ठेवणार आहे.

अकरावी ऑनलाईन प्रवेशाची दुसरी गुणवत्ता यादी जाहीर

मुंबई

अकरावीच्या केंद्रीय प्रक्रियेची दुसरी गुणवत्ता यादी काल शनिवारी जाहीर करण्यात आली. या यादीत ७१ हजारांहून अधिक विद्यार्थ्यांना महाविद्यालयांचे वाटप करण्यात आले आहे.

दुसऱ्या फेरीत जाणा मिळालेल्या ७१ हजार ८९ विद्यार्थ्यांपैकी तब्बल ३९ हजार १८७ विद्यार्थ्यांना वाणिज्य शाखेत, २४ हजार ४१८ विद्यार्थ्यांना विज्ञान शाखेत आणि केवळ ७ हजार ४८४ विद्यार्थ्यांना कला शाखेत प्रवेश मिळाला आहे. यावरून वाणिज्य आणि विज्ञान शाखांसाठीची स्पर्धा यंदाही सर्वाधिक तीव्र असल्याचे दिसून येते. दुसऱ्या फेरीसाठी १ लाख ४६ हजार १८७ विद्यार्थी पात्र ठरले होते. त्यापैकी ७१ हजार ८९ विद्यार्थ्यांना जागा वाटप करण्यात आले. विशेष म्हणजे, या विद्यार्थ्यांपैकी २९ हजार ५६९ जणांना त्यांच्या पहिल्या पसंतीच्या महाविद्यालयात प्रवेश मिळालेला आहे. १२ हजार ७४ विद्यार्थ्यांना दुसऱ्या पसंतीच्या महाविद्यालयात प्रवेश मिळालेला आहे. १२ हजार ७४ विद्यार्थ्यांना तिसऱ्या पसंतीच्या महाविद्यालयात प्रवेश मिळालेला आहे.

दोन सरळच्या बहिणींसह चुलत बहिणीचा गोदावरीत बुडून मृत्यू

परभणी

परभणी जिल्ह्यातील सोनपेट तालुक्यातील मोहळा येथे गोदावरी नदीत आज सकाळी अंधोळीसाठी गेलेल्या दोन सरळच्या बहिणींसह त्यांना वाचवण्यासाठी पाण्यात उतरलेल्या त्यांच्या चुलत बहिणीचा बुडून मृत्यू झाला. या घटनेमुळे मोहळा गावासह जाधव कुटुंबावर दुःखाचा डोंगर कोसळला.

मोहळा येथील उत्कर्षा जाधव (१८) आणि समीक्षा जाधव (१६) या दोन्ही सरळच्या बहिणी सकाळी गावाजवळील गोदावरी नदीवर अंधोळीसाठी गेल्या होत्या. अंधोळ करत असताना दोघींचा तोंड गेल्याने त्या खोल पाण्यात बुडू लागल्या. दोन्ही मुलींना वाचविण्याच्या प्रयत्नात त्यांची चुलत बहीण सिंधू दत्ता जाधव (४५) हिने नदीत उडी घेतली. मात्र पाण्याचा अंदाज न आल्याने तीदेखील पाण्यात बुडाली. यानंतर ग्रामस्थांनी तातडीने शोधमोहीम सुरू करत तिघींसाठी नदीतून बाहेर काढले. मात्र तोपर्यंत त्यांचा मृत्यू झाला होता. घटनेची माहिती मिळताच स्थानिक प्रशासन आणि पोलिसांनी घटनास्थळी पोहोचून पंचनामा केला.

जळगावच्या उबाठा नगराध्यक्ष छाया पाटील-गिरीश महाजन भेट

जळगाव

जळगाव विधान परिषद निवडणुकीत जिल्हातील राजकीय घडामोडींना वेग आला आहे. महायुतीचे उमेदवार नंदकिशोर महाजन यांच्या विरोधात महाविकास आघाडीकडून उबाठाच्या शरद तायडे यांना उमेदवारी देण्यात आली असताना, यावर नगर परिषदेच्या उबाठाच्या नगराध्यक्ष छाया पाटील आणि त्यांचे पती तथा पक्षाचे पदाधिकारी अतुल पाटील यांनी जळगाव येथील भाजपा कार्यालयाला भेट दिली. यावेळी त्यांनी ग्रामविकास मंत्री गिरीश महाजन यांचीही भेट घेतली. दोन्ही नेत्यांमध्ये जवळपास तासभर चर्चा झाली आहे. या भेटीमुळे राजकीय वस्तुळात विविध चर्चांना उधाण आले, असे त्यांनी सांगितले. अतुल पाटील यांनीही याच भूमिकेचा पुनरुच्चार केला. आम्ही शंभर टक्के महाविकास आघाडीच्या उमेदवारासोबत आहोत. मी वैयक्तिक कामासाठी शहरात आलो होतो. आमचे मित्र आणि भाजपाचे जिल्हाध्यक्ष चंद्रकांत बाविसकर यांना सहज फोन केला.

TENDER NOTICE

Sealed Item Rate Tenders are invited from Registered & Experienced DEMOLITION CONTRACTORS for Demolition works of existing Industrial Structure (W-90) Owned by M/s. AVA CHEMICAL PVT. LTD. on the basis of Rebate of existing goods (if any) as on condition of AVA CHEMICALS PVT. LTD.

Plot No. W-90, MIDC, Badlapur (East), Dist. Thane, Maharashtra - 421 503

Tender Document will be available at P.M.C.'s Office : M/s. RUSHABH SURENDRA KARNAVAT A/904, Gayatri CHSL, Behind Pantaloons, Umeda Ashram Road, Opp. Rajda School, Borivali (W), Mumbai 400092.

Cost of Tender : Rs. 5,000/- Cash Only (non-refundable)

Tender Forms will be available from 15/06/2026 to 23/06/2026 between 11:00 am to 01:00 pm Only at P.M.C.'s Office.

Company & P.M.C reserves all the rights to cancelled the tender or to cancelled any scope of work in the tender or to reject all the tenders or the lowest tender or any other tender without assigning any reason to anyone at any point of time.

Last Date of Tender Submission: 23/06/2026 TILL 03:30 PM

बृहन्मुंबई महानगरपालिका

ई-निविदा सूचना

विभाग	मुख्य अभियंता (मलनिःसारण संचालन)
शाखा	उप मुख्य अभियंता (एस.ओ.), शहर कार्यकारी अभियंता, यांत्रिकी (एस), वाद्रे विभाग
निविदा क्र.	२०२६_एससीजीएम_१२९८४२२_१
निविदा त्रि	वाद्रे येथील इन्फ्लुएंट पॅपिंग स्टेशनमधील सर्विस वाटर पंपसेटचे एस.आय.टी.सी.
निविदा त्रि	दि.१५.०६.२०२६, स.११.०० वा. पासून ते दि.२२.०६.२०२६ दु.१६.०० वा. पर्यंत
वेबसाईट	https://mahatenders.gov.in
संपर्क व्यक्ती	कार्यकारी अभियंता, यांत्रिकी (एस), वाद्रे विभाग
अ. नाव	श्री. ए. जे. चव्हाण
ब. दूर.क्र. (कार्यालय)	०२२ २४४६४४५०
क. मोबाईल क्र.	८७७९२७०५७५
ड. ई-मेल आयडी	ipsbandra@gmail.com
पीआरओ/५६९/जाही./२०२६-२७	उप मुख्य अभियंता (एस.ओ.), शहर (आय/सी)

सही/- (लहुराज माळी) व्यवस्थापकीय संचालक शिवशाही पुनर्वसन प्रकल्प मर्यादित

शिवशाही पुनर्वसन प्रकल्प मर्यादित

(महाराष्ट्र शासनाच्या संपूर्ण मालकीची कंपनी)

CIN No. : U70200MH1998SGC116664

५ वा माळा, गृहनिर्माण भवन, वांद्रे (पू), मुंबई-४०००५१

दुधधनी क. ०२२-६९२०६९२०

ई-मेल : sppl_mumbai@rediffmail.com Website: www.splmmr.org

ई-निविदा सूचना क्र. ०१/२०२६-२७ (ऑनलाईन) व्यवस्थापकीय संचालक, शिवशाही पुनर्वसन प्रकल्प मर्यादित, ५वा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व) ४०००५१ नू. शिवशाही पुनर्वसन प्रकल्प मर्यादित अंतर्गत खालील कामासाठी. निविदा दस्तऐवजात नमूद केलेल्या पात्रता निकषानुसार पात्र निविदाकारांकडून 'बी-२'/एससीजी नमुन्यातील ऑनलाईन ई-निविदा मागवत आहेत. आहेत. निविदा दस्तऐवज http://mahatenders.gov.in या पोर्टलवरून डाऊनलोड करता येतील.

कोणतीही किंवा सर्व निविदा स्वीकारण्याचा किंवा नाकारण्याचा अधिकार व्यवस्थापकीय संचालक यांनी राखून ठेवतात आहे. अटी- शर्तीच्या अधीन असलेल्या (conditional) निविदा स्वीकारल्या जाणार नाहीत.

1	Name of the work - Construction of sale building no. S - 34 consisting of 208 tenements in Slum Rehabilitation Scheme at Turbhe Mandale, Mankhurd on land bearing CTS No. 6/1B/1, 6/1B/2, 6/1B/ 3 & 6/1B/4 of village Mandale, Mankhurd, M/E ward under clause 3.11 read with clause 3.19 and 3.5 of Appendix-IV DCR 33(10)	Rs. 58,36,58,595/-
ई-निविदा उपलब्ध कालावधी	:- दि. १६/०६/२०२६ ते १०/०७/२०२६	
निविदा सादर करण्याचा अंतिम दिनांक व वेळ	:- दि. १०/०७/२०२६ १८.०० Hrs. पर्यंत	
निविदा पूर्व चर्चा बैठक स्थळ, दिनांक व वेळ	:- २४/०६/२०२६ १५.०० hrs. व्यवस्थापकीय संचालक यांचे कार्यालय, ५ वा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई ४०००५१	
निविदा उघडण्याचा दिनांक व वेळ	:- १३/०७/२०२६ रोजी १२.०० hrs. onwards	

निविदा सूचनेबाबतची सविस्तर माहिती खालील संकेतस्थळावर उपलब्ध आहे. mahatenders.gov.in (सदर निविदेसूचनेमध्ये काही बदल होत असल्यास वरील वेबसाईटवरील कळविण्यात येईल).

२. कार्यकारी अभियंता, शिवशाही पुनर्वसन प्रकल्प मर्यादित, मुंबई-४०००५१ कार्यालयातील सूचना फलक.

सही/- (लहुराज माळी) व्यवस्थापकीय संचालक शिवशाही पुनर्वसन प्रकल्प मर्यादित

क्रमांक: आरओसी-२०२६-२७/क्र-५/सी ११२६

फॉर्म बी जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसरमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)		
दीर्घ डायमण्ड प्रायव्हेट लिमिटेड भागधारकांचे लक्ष वेधण्याकरिता		
क्र.सं.	तपशील	वर्तन
(१)	(२)	(३)
१.	कोर्पोरेट ऋणकोचे नाव	दीर्घ डायमण्ड प्रायव्हेट लिमिटेड
२.	कोर्पोरेट ऋणकोच्या स्वाक्षरेचा दिनांक	२९ मे, २०२३
३.	प्राधिकरण ज्या अंतर्गत कोर्पोरेट ऋणकोची स्वाक्षरी/नोंदणीकरण झाले	आरओसी, मुंबई
४.	कोर्पोरेट ऋणकोचा कोर्पोरेट ओळख क्र./मार्गदर्शित दारिद्र्य ओळख क्रमांक	U36910MH2013PTC305270
५.	कोर्पोरेट ऋणकोच्या नोंदणीकरणाचा कार्यालयाचा आणि प्रमुख कार्यालयाचा पत्ता (जर अस्तित्वात)	एकवल्ड-२०९२ भारत डायमंड बोर्ड, वॉर्ल्ड कुली कार्यालय आणि प्रमुख कार्यालय, वरवी, मुंबई - ४०००१८, मुंबई शहर, महाराष्ट्र, ४०००१८.
६.	दिवाळखोरी ठरवत प्रक्रिया परिसरमापनीचा दिनांक	१९ जून, २०२६
७.	कोर्पोरेट ऋणकोचे परिसरमापन सुरु दिनांक	१० जून, २०२६
८.	परिसरमापन म्हणून काम करण्याचा दिनांक	३० जून, २०२६
९.	मंडळाकडे नोंदणीकरण असलेल्या परिसरमापकाचे नाव आणि ई-मेल	श्री. अतुल मेहता IBBI/MPA-002/IP-NO1062/2020-2021/13458
१०.	मंडळाकडे नोंदणीकरण असलेल्या परिसरमापकाचा पत्ता आणि ई-मेल	२०९-२०६, सिंग स्ट्रीट वॉर्ल्ड, २रा मजला, ४९ए, ऑ. ऑ.बी.व्हेट रोड, कोर्पोरेट बँकच्या वर, वरवी, मुंबई - ४०००१८, मुंबई शहर, महाराष्ट्र, ४०००१८. csatulmehta@gmail.com
११.	परिसरमापकासह प्रत्येकदापरिसरमापन वापरण्याचा पत्ता आणि ई-मेल	२०९-२०६, सिंग स्ट्रीट वॉर्ल्ड, २रा मजला, ४९ए, ऑ. ऑ.बी.व्हेट रोड, कोर्पोरेट बँकच्या वर, वरवी, मुंबई - ४०००१८, मुंबई शहर, महाराष्ट्र, ४०००१८. liq.dirghidiamond@gmail.com

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा अन्वये प्रकल्प मुंबई अंतर्गत यंत्रणे (संकेतस्थळात) वर २३ अन्वये परिसरमापन दि. १० जून, २०२६ रोजी दीर्घ डायमण्ड प्रायव्हेट लिमिटेडचे परिसरमापन सुरु करण्याचे आदेश दिले आहेत.

श्री. अतुल मेहता
दीर्घ डायमण्ड प्रायव्हेट लिमिटेडचे परिसरमापक
IBBI/MPA-002/IP-NO1062/2020-2021/13458
एएफए : दि. ३० जून, २०२६

फॉर्म जी मुंबई, महाराष्ट्र येथे रिजल इस्टेट क्षेत्रात कार्यरत राजेश सिटीस्पेस प्रायव्हेट लिमिटेड करिता स्वारस्य अभियंतांचे आमंत्रण (भारतीय नादारी आणि दिवाळखोरी मंडळ (कोर्पोरेट व्हायसकरिता दिवाळखोरी ठरवत प्रक्रिया) विनियमन, २०१६ चे विनियमन २६(ए) व्हा उप-विनियमन (१) अन्वये)		
संबंधित तपशील		
१.	कोर्पोरेट ऋणकोचे नाव व पत्ता आणि सीआयएन	राजेश सिटीस्पेस प्रायव्हेट लिमिटेड, प्लॉट: AAFCR9635L सीआयएन: U70109MH2012PTC232929
२.	नोंदणीकरण कार्यालयाचा पत्ता	१२८, सेक्टर १४ वॉर्ल्ड, २रा मजला, नोंदणार महाराष्ट्र रोड, फोर्ट, मुंबई-४००००९.
३.	वेबसाईटचे यूआरएल	उपलब्ध नाही.
४.	बटुसंख्या असलेल्या असलेल्या कोणे तपशील	विलेपारिका, २५४-४९, आरबी मेहता मार्ग, जवळपास को-ऑप हीलिंग सोसायटी, सिव्ही कॉपी, हाटकोवर पूर, मुंबई, महाराष्ट्र, ४००००९.
५.	सूक्ष्म उपायाने/सेवांनी स्वाक्षरीत हस्ताक्षर	राजेश नाही
६.	जग क्षेत्रीय वर्गामध्ये किंवा इतर कोणत्याही उपायाने/सेवांनी परिसरमापन आणि मूल्या	शून्य